GOVERNMENT OF INDIA MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES DEPARTMENT OF PUBLIC ENTERPRISES

LOK SABHA

UNSTARRED QUESTION No. 2538

TO BE ANSWERED ON THE 15TH DECEMBER, 2015

CSR BY PSUs

2538: SHRI RAVNEET SINGH

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Public Sector Undertakings have allocated funds under Corporate Social Responsibility head;
- (b) if so, the details of funds allocated and utilised by such companies during the last three years; and
- (c) the nature of projects being undertaken in this regard and their present status?

<u>A N S W E R</u>

THE MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

(SHRI G.M. SIDDESHWARA)

(a) to (c): As per provisions of Section 135 of Companies Act, 2013, all corporates, including Central Public Sector Enterprises (CPSEs) exceeding the prescribed threshold limits are mandated to allocate 2% of average net profits made during the three immediately preceding financial years, in pursuance of their Corporate Social Responsibility policy. Activities taken up under the CSR Policy are displayed on the website of CPSEs.

Selection of CSR activities/ projects is made by the CSR Committee of CPSEs from the activities listed in Schedule-VII of the Companies Act, 2013. The same is approved by respective Boards. It is also for the Board of respective CPSEs to ensure that the projects/ activities as are included in CSR policy of company are undertaken by the company.

Details with regard to funds allocated/ utilised for undertaking CSR projects during the last three years is not centrally maintained in the Department of Public Enterprises.
